

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:869
ANSWERED ON:24.02.2006
PENDING CASES BEFORE ITAT
Khair Shri Chandrakant Bhaurao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending with Income Tax Appellate Tribunal as on date;
- (b) the number of cases where amount exceeds Rs.1 crore or more;
- (c) whether Government are contemplating early disposal of the same to avoid loss of revenue and harassment of the assesses involved; and
- (d) the steps to be taken in this regard and time-frame, if any, thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

- (a) The number of cases pending with the ITAT as on 1st February, 2006 are 1,13,083.
- (b) No separate record is maintained with reference to the amounts involved in the appeals.
- (c & d) (1) The Government sanctioned additional Benches of Tribunal increasing the number of Benches from 38 to 63.
- (2) For expeditious disposal of cases, the ITAT has undertaken special drive to dispose of High Demand, priority, Single Member cases and Wealth Tax cases. The cases covered by the decisions of the ITAT, High Courts and the Supreme Court are identified and posted on priority for early disposal.
- (3) High Demand cases are disposed of on priority on the requests of the parties including the Income Tax Department. above efforts are still being vigorously pursued with the result that the pendency of cases of 2,99,978 as on 31.3.1998 has been brought down to a record low of 1,13,083 as on 01.02.2006.